

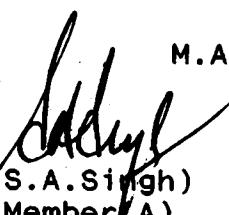
29.6.2004

22.  
MA 1181/2004 IN  
OA 2235/2003

Present: Shri M.S.Ahluwalia, counsel for applicants.  
Shri Vijay Pandita, counsel for respondents  
no.1 and 2.  
Shri Malaya Chand, counsel for respondents  
no.3 and 4.

Learned counsel for applicant states that the representation had to be disposed of within three weeks. This is not being accepted by the respondents' learned counsel. Once it is so, we find no reason to go beyond the order dated 12.4.2004 but we make it clear that in no event does it mean that it can be delayed indefinitely. Decision should be taken within a reasonable time.

M.A. is disposed of.

  
(S.A.Singh)  
Member(A)

  
(V.S.Agarwal)  
Chairman